GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

RAJYA SABHA UNSTARRED QUESTION NO-1359

ANSWERED ON TUESDAY, MARCH 11, 2025/PHALGUNA 20, 1946 (SAKA)

APPOINTMENT OF AUDITORS OF PUBLIC SECTOR BANKS

1359. SMT. SULATA DEO

Will the Minister of FINANCE be pleased to state:-

- (a) whether RBI is issuing circulars for the appointment of auditors of Public Sector Banks (PSBs); and
- (b) whether RBI is authorized to issue such circulars, if so, the details of the Act and provisions of law authorizing RBI?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) to (b): The Reserve Bank of India (RBI) has informed that it issues circulars regarding the appointment/re-appointment of auditors in Public Sector Banks in exercise of power conferred by the State Bank of India Act, 1955 and The Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980.
